

[English]

### Recruitment Rules for L & DO

3369. SHRI VIDYACHARAN SHUKLA:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the recruitment rules for the post of Land and Development Officer in her Ministry framed in 1965 have been revised according to Government orders of 1985 whereunder all the recruitment rules framed before 1975 were to be reviewed and amended by January, 1986;

(b) if not, the reasons for not reviewing these rules and the time by which the rules are likely to be revised;

(c) whether the existing rules provide for promotion of departmental candidates to the post of Land and Development Officer or only deputations are appointed as land and Development Officer; and

(d) the action proposed to be taken for promotion of departmental candidates to the said post from the eligible candidates within the Department?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b) The recruitment rules for the post of Land & Development Officer under the Ministry of Urban Development were notified on 25th June, 1965, Action for review of the Recruitment Rules has been initiated.

(c) There is no provision in the existing recruitment rules for promotion of departmental candidates. Only deputationists are appointed as Land & Development Officer.

(d) There is no proposal under consideration of the Govt for making departmental candidates eligible for promotion to the post

of Land & Development Officer.

### Allotment of Houses by DDA

3870. SHRI KAMLA PRASAD SINGH:  
Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 22 August, 1988 to Unstarred Question No. 3606 regarding allotment of houses by the DDA and state:

(a) whether the information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) to (c). The information is being collected and will be placed on the Table of the Sabha.

### Shops Under Directorate of Estates

3871. SHRI KAMLA PRASAD SINGH:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the shops under the Directorate of Estates have changed hands in large numbers;

(b) whether the shops were allotted for specific purposes but the trade have been changed;

(c) if so, the basis for the allotment of shops as well as the transfer thereof;

(d) whether Government have investigated into the subletting of shops and encroachment of public land by the shopkeepers, thereby spoiling the environment; and

(e) if so, the steps taken against the shopkeepers for encroachment, illegal sale